

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

ORIGINAL APPLICATION NO.593/96

DATE OF ORDER : 1.10.1999

Between :-

G Venkataramana

...Applicant

And

1. The Chairman, Telecom Commission,
Sanchar Bhavan, New Delhi.

2. The Chief General Manager, Telecom,
AP, Hyderabad-1.

3. B.V. Subba Rao 18. B. Gangadhar Rao

4. U. Sanjeeva Rao 19. V.S. Reddy

5. V. Venkateshwara Rao 20. P. Bhaskara Rao

6. B. Kotilingeshwara Rao 21. P. Ammi Reddy

7. A.V.V.H. Seshashayana 22. P.G. Victor

8. J. Gopala Krishnaiah 23. K.S. Bhaskara Rao

9. C.L.N. Murthy 24. N. Lakshminarayana

10. G.V. Nageswara Rao 25. C. Purnachandra Rao

11. D. Mallinkarjuna 26. M.M. Prasad

12. D. Venkata Reddy 27. S.K.D. Prasada Rao

13. B. Naga Rajan 28. A. Seshagiri Rao

14. D. Ramacharyulu 29. C.V. Subba Reddy

15. P. Lakshminarayana 30. P.V.V. Satyanarayana

16. G.V.R. Setty

17. A. Satya Murthy ...Respondents

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Counsel for the Applicant : Shri K. Lakshmi Narasimha

Counsel for the Respondents : Shri V. Rajeshwara Rao, Addl. CGSC
Shri P. Naveen Rao for RR 5, 7, 9, 10,
12, 14, 17, 19, 21, 23, 24, 26, 27 & 28.

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CORAM:

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (A)

THE HON'BLE SHRI B.S. JAI PARAMESHWAR : MEMBER (J)

(Order per Hon'ble Shri R. Rangarajan, Member (A)).

R

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D

(Order per Hon'ble Shri R.Rangarajan, Member (A)).

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Heard Sri K.Lakshmi Narasimha, learned counsel for the applicant and Sri V.Rajeshwar Rao, learned Standing Counsel for Respondents 1 & 2. Though Vakalat Nama filed by Sri P.Naveen Rao for private respondents 5, 7, 9, 10, 12, 14, 17, 19, 21, 23, 24, 26, 27 & 28, he was not present. Even the Respondents represented by Sri P.Naveen Rao also was not present. Notice/served on private respondents 3, 8, 11, 14, 16, 18, 20, 22 & 25 ^{was} but called absent. Out of 28 private respondents 23 are represented by Sri P.Naveen Rao who ^{was} absent on date. Notice served on nine respondents but called absent and hence only 5 private parties are not represented. ^{As maximum number} All ~~proper~~ respondents are represented, we are disposing of this OA in accordance with the rules.

2. The applicant in this OA submitted ^a representation dated 10.11.1995 (Annexure-4 page-14 to the OA) requesting the respondent authorities that his actual date of promotion should not be shown subsequent to the date of promotion. It is stated that the said representation is yet to be disposed of. This OA filed for granting above relief. The contentions raised in this OA and the relief prayed for in OA 508/96 & OA 1266/96 which were disposed of today are similar. Hence that judgement holds good in this OA also.

3. Accordingly the OA is disposed of as above. No order as to costs.

B.S.JAI PARAMESHWAR
(B.S.JAI PARAMESHWAR)

Member (P)

1.18.96

R.RANGARAJAN
(R.RANGARAJAN)

Member (A)

Dated: 1st October, 1999.

Dictated in Open Court.

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✓ 25/10/99
1ST AND 2ND COURT

COPY TO :-

1. HONORABLE

2. HON. MR. (A)

3. HON. MR. (B)

4. D.R. (A) ✓

5. SPARE ✓

6. ADVOCATE

7. STANDING COUNSEL

TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH : HYDERABAD.

THE HON'BLE MR. JUSTICE D.H.NASIR
VICE CHAIRMAN

THE HON'BLE MR.R.RANGARAJAN :
MEMBER (ADMN.)

THE HON'BLE MR.S.S.JAI PARAMESWAR
MEMBER (JUDL.)

* * *

DATE OF ORDER: 16/10/99

MA/R/SP.NO.

IN

CA. No. 593/98

ADMITTED AND INTERIM DIRECTIONS
ISSUED

ALLOWED

CP CLOSED

RA CLOSED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED / REJECTED

NO ORDER AS TO COSTS

7 copies

